

NOTIFICATIONS UNDER REPRESENTATION
OF THE PEOPLE ACT, 1950 AND COM-
PANIES ACT, 1956

बिधि, न्याय और कम्पनी कार्य मंत्रालय
में राज्य मंत्री (श्री नरसिंह यादव) :
अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा
पटल पर रखता हूँ :

- (1) लोक प्रतिनिधित्व अधिनियम,
1950 की धारा 9 की उपधारा (2)
के अन्तर्गत अधिसूचना संख्या सा०
भा० 191 (ड) : (हिन्दी तथा
अंग्रेजी संस्करण) की एक प्रति, जो
दिनांक 22 मार्च, 1978 के भारत
के राजपत्र में प्रकाशित हुई तथा
जिसके द्वारा ससदीय तथा विधान
सभाई निर्वाचन क्षेत्र परिसीमन
आदेश, 1976 की अनुसूची 16
में वर्णित निर्वाचन क्षेत्र के प्रकार
में कतिपय श्रद्धिया की गई हैं।

[Placed in Library. See No. LT-
2109/78]

- (2) कम्पनी अधिनियम, 1956 की
धारा 620क की उपधारा (3) के
अन्तर्गत अधिसूचना संख्या सा० सा०
नि० 426 (हिन्दी तथा अंग्रेजी
संस्करण) की एक प्रति, जो दिनांक
1 अप्रैल, 1978 के भारत के राज-
पत्र में प्रकाशित हुई थी तथा जिस
के द्वारा मैसर्स अनूत्तर राधास्वामी
फाइनेन्स कम्पनी (प्राइवेट) लिमि-
टेड को, जिस का पंजीकृत कार्यालय
उत्तर प्रदेश राज्य में है, "निधि"
बोधित किया गया है।

[Placed in Library. See No. LT-
2110/78].

RE. CALLING ATTENTION

MR. SPEAKER: Calling Attention,
Shri Somnath Chatterjee.

SHRI SOMNATH CHATTERJEE
(Jadavpur): Up till now, we have not
received any statement

THE MINISTER OF AGRICUL-
TURE AND IRRIGATION (SHRI
SURJIT SINGH BARNALA): I was
collecting all the facts; I have collec-
ted the facts....

MR. SPEAKER. I will take it up
at 1 O'Clock. Will that be all right?

SHRI SURJIT SINGH BARNALA:
I have got the statement ready.

MR SPEAKER: Is it a long one?

SHRI SURJIT SINGH BARNALA.
It is three pages.

MR SPEAKER I will take it up
at 1 O'Clock Is it suitable to all the
hon Members?

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour): I would suggest 4
O'Clock

MR SPEAKER. We will take it
up at 1 O'Clock

12.01 hrs.

PUBLIC ACCOUNTS COMMITTEE
SEVENTY-THIRD REPORT

SHRI C M STEPHEN (Idukku): I
beg to present the Seventy-third Re-
port of the Public Accounts Commit-
tee on paragraph 48 of the Report of
the Comptroller and Auditor General
of India for the year 1975-76, Union
Government (Civil) on University
Grants Commission relating to the
Ministry of Education and Social Wel-
fare

12 1½ hrs

COMMITTEE ON PUBLIC UNDER-
TAKINGS

FOURTH REPORT AND MINUTES

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour): I beg to present the

following Report and Minutes of the Committee on Public Undertakings:—

(1) Fourth Report on Extraordinarily High Expenditure on Publicity by Public Undertakings.

(2) Minutes of the sitting of the Committee relating to the above Report.

12.02 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTEENTH REPORT

SHRI NIRMAL CHANDRA JAIN (Seoni): I beg to present the Seventeenth Report of the Committee on Private Members' Bills and Resolutions.

12.2½ hrs.

COMMITTEE ON PETITIONS

THIRD REPORT

श्री हरि विष्णु कावत (हाशयाबाद) :
अध्यक्ष महोदय, मैं इस छठी लोकसभा की
वाचिका समिति का तृतीय प्रतिवेदन प्रस्तुत
करता हूँ।

12.03 hrs.

MATTERS UNDER RULE 377

(i) REPORTED WITHDRAWAL OF CONSENT BY CHIEF MINISTER OF KARNATAKA TO THE EXERCISE OF POWERS BY C.B.I. IN THE STATE

SHRI KANWAR LAL GUPTA (Delhi Sadar): With your permission, Sir, I want to make a statement under rule 377.

The Chief Minister of Karnataka, Mr. Devraj Urs, has withdrawn the

State Government's consent to the exercise of powers by the Central Bureau of Investigation for criminal offences in that State. The consent was given many years back by the State Government. Thus, the Chief Minister has opened up possibility of a potentially explosive conflict with the Centre in another sensitive areas. There are reports that some other State Governments will follow in his foot steps. The Andhra Government has also withdrawn its consent. Thus, the CBI will not be able to operate in many parts of the country and thus it may pose a serious problem for the Centre.

The background for the withdrawal of the consent by the Chief Minister is that the Central Government in exercise of its powers appointed the Grover Commission last year to look into the charges of corruption and nepotism against Mr. Devraj Urs. The Commission found him guilty on four counts. It is stated that another list of charges of corruption etc. was submitted to the Grover Commission after the dismissal of the Karnataka Ministry headed by Mr Urs. The Commission is supposed to look into all these charges. By withdrawing the consent, the Chief Minister wanted the Centre to drop further proceedings against him on the plea that the people of Karnataka had given him a fresh mandate. But the Central Government has refused to agree with him. The Central Government rightly feels that any person, whosoever he may be small or big, must be punished if he has indulged in corrupt practices as everybody is equal in the eye of the law.

The Karnataka Chief Minister has refused to accept this principle and he has now retaliated by striking at the C.B.I. operation at Karnataka. The news that the Commission has been facing hostile demonstrations have also appeared in the press. This action of the Chief Minister is a crude attempt to save himself from the clutches of the Commission. If he is